



# Central Electricity Regulatory Commission

4th Floor, Chanderlok Building, 36 Janpath, New Delhi-110001  
Phone: 23353503, FAX: 23753923

Petition No. 340/TL/2023

Dated: 5.2.2024

## NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under Sections 14, and 15 of the Electricity Act, 2003 (the Act) has been made by Ananthpuram Kurnool Transmission Limited, (Now known as 'POWERGRID Ananthpuram Kurnool Transmission Limited') B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi-110 016 for the grant of an inter-State transmission licence to establish the Inter-State Transmission System for the "Transmission Scheme for Solar Energy Zone in Ananthpuram (Ananthapur) (2500 MW) and Kurnool (1000 MW), Andhra Pradesh" on a Build, Own, Operate and Transfer (BOOT) basis (hereinafter referred to as "the Project") consisting of the following elements:

S. No.	Name of the Transmission Element	Scheduled COD in months from the Effective Date
1.	Establishment of 400/220 kV, 7x500 MVA pooling station at suitable border location between Ananthpuram & Kurnool Distt with 400kV (2x125 MVAR) bus reactor <b>A. 400kV</b> i ICT: 7x500MVA, 400/220kV ii ICT bay: 7 nos. iii Line bay: 4 nos. iv Bus Reactor: 2x125 MVAR, 420kV v Bus Reactor bay: 2 nos. vi Line Reactor: 2x80 MVAR, 420kV vii Switchable line reactor bay: 2 nos. viii Space for future line bays along with switchable line reactor: 12 nos. ix Space for future 400/220kV ICTs along with associated bay: 4 nos. <b>B. 220Kv</b> I ICT bay: 7 nos. ii Line bay: 12 nos. iii Bus sectionalizer: 2 sets iv Bus coupler bay: 3 nos. v Transfer Bus coupler bay: 3 nos. vi Space for future 400/220kV ICTs along with associated bays: 4 nos. vii Space for future line bays: 8 nos. viii Space for additional future 220kV Bus Sectionalizer: 1 set ix Space for additional future 220kV TBC bay: 1 nos. x Space for additional future 220kV BC bay: 1 nos	24 months from SPV transfer
2.	Ananthpuram PS-Kurnool-III PS 400 kV (Quad moose) D/c Line	24 Months from SPV transfer
3.	2 Nos 400 kV line bays at Kurnool-III PS for Ananthpuram PS-Kurnool-III PS 400 kV D/c line	24 Months from SPV transfer
4.	Ananthpuram PS-Cuddapah-400kV (Quad moose) D/c Line	24 Months from SPV transfer
5.	2 Nos 400 kV line bays at Cuddapah PS for Ananthpuram PS-Cuddapah 400 kV D/c line	24 Months from SPV transfer
6.	80 MVAR, 420 KV switchable line reactor at Ananthpuram PS for each circuit of Ananthpuram PS-Cuddapah 400 kV D/c line along with associated switching equipment	24 Months from SPV transfer

**Note:**

- i. Developer of Kurnool-III PS shall provide space for 2 no. of 400 kV line bays at Kurnool-III PS for termination of Ananthpuram PS-Kurnool-III PS 400 kV (Quad Moose) D/c Line.
- ii. Powergrid shall provide space for 2 no. of 400 kV line bays at Cuddapah PS for termination of Ananthpuram PS-Cuddapah 400 kV (Quad Moose) D/c Line."
2. The applicant has been selected as the Transmission Service Provider with the lowest levelized transmission charges of ₹1288.88 million per annum on the basis of the competitive bidding carried out by PFC Consulting Limited (PFCC), in accordance with the Guidelines issued by the Central Government under Section 63 of the Act.
3. The Central Transmission Utility of India Limited vide its letter dated 27.10.2023 has recommended for the grant of transmission licence to the applicant to establish the proposed transmission system.
4. Based on the material available on record, the Commission vide order dated 3.2.2024 in Petition No. 340TL/2023, has proposed to issue transmission licence to the applicant for establishment of the transmission scheme as noted in para 1 above.
5. A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of an inter-State transmission licence to POWERGRID Ananthpuram Kurnool Transmission Limited before the Commission can be accessed at the website [www.powergrid.in/subsidiaries](http://www.powergrid.in/subsidiaries) or inspected by any person in the Commission's office by following the laid down procedure.
6. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant a transmission licence to the applicant, as aforesaid, be sent to the undersigned by 20.2.2024 at the above noted address. The suggestions or objections received after the specified date shall not be considered.
7. The application shall be taken up for the further hearing by the Commission on 23.2.2024. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-  
**(Harpreet Singh Pruthi)**  
Secretary